

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307
IB-278(ND)/2024

IN THE MATTER OF:

Bank of Baroda Petitioner/Applicant
Vs.
MS Promila Gupta Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Santosh Rout, Mr. Iswar Mohapatra, Advs.
For the PG : Dr. Pankaj Gargalong, Mr. Yaksh Garg, Ms. Saumya
Jain, Advs.
For the RP : Mr. Rajat Chaudhary, Adv.

ORDER

The Resolution Professional is directed to bring the report, stated to have been filed, on record within three days.

The Personal Guarantor is directed to file objections one week.

List the matter **on 06.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Anand Dubey

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)